#### HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR (Through Virtual Mode)

CM No. 2074/2020 in CM(M) No. 44/2020 CM Nos. 2075/2020 & 2076/2020

Commissioner State Taxes and another

.... Petitioner/Applicant(s)

.....Respondent(s)

Through:-

HOIN

Mr. Sajjad Ashraf, Advocate

V/s

Zaffar Abass Din

Through:-

Mr. Mehraj-ud-Din, Advocate for private respondents

# Coram : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

## <u>CM No. 2074/2020</u>

Applicants seek extension of time for annexing the requisite court fee with the writ petition.

ORDER

For the reasons stated in the application, same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## <u>CM No. 2075/2020</u>

Applicants seek dispensation of filing of certified copy of order dated 18.02.2020 passed by learned Principal District Judge, Anantnag.

For the reason stated in the application, same is allowed. Filing of certified copy of order dated 18.02.2020 is dispensed with.

Application is disposed of.

## CM(M) No. 44/2020 & CM No. 2076/2020

Notice in the main petition as well as in the application.

Mr. Mehraj ud Din Bhat, Advocate appears and accepts notice on behalf of private respondents. He seeks and is granted two weeks' time to file objections.

List on 20.07.2020.

Meanwhile, subject to objections and till next date of hearing before the Bench, order impugned dated 18.02.2020 passed by learned Principal District Judge, Anantnag shall remain stayed.

SRINAGAR 25.06.2020 Ram Murti



(Sindhu Sharma) Judge